



2026:AHC:25073

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5002 of 2025

Gyan Chandra Maurya And Another

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Dwivedi, Brajesh Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"I. To Issue a writ, order or direction in the nature of mandamus directing the respondent. 2 (Consolidation Officer Soraon, District Prayagraj) to decide the restoration application vide Case No. 82 of 2025 (Salik Ram Vs. State), under Rule 109-A of the U.P.C.H. Rules, within stipulated period fixed by this Hon'ble Court.

II. To issue any other suitable writ, order or direction as this Court may deem fit and proper in the facts and circumstances of the case.

III. Award cost of petition to the petitioners."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Consolidation Officer Soraon, District Prayagraj (respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties

concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

February 2, 2026
Neetu